

- (iv) Supplementary State-ment No. XV. Fifth Session, 1968.
- (v) Supplementary State-ment No. XXI. Fourth Session, 1968.
- (vi) Supplementary State-ment No. XVI. Third Session, 1967.
- (vii) Supplementary State-ment No. XXIII. Second Session, 1967.
- [Placed in Library. See No. LT-2482/69.]

NOTIFICATION *Re.* M/s. RANIPET DINASEKHARA NIDHI LTD., ARCOT

SHRI RAGHUNATHA REDDY : I beg to lay on the Table :—

- (i) A copy of Notification No. G.S.R. 1466 published in Gazette of India dated the 21st June, 1969 declaring M/s. Ranipet Dinasekhara Nidhi Ltd., Arcot, Madras to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.
- (ii) A statement showing reasons for delay in laying the above Notification.
- [Placed in Library. See No. LT-2483/69.]

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 ETC., ETC.

SHRI P. C. SETHI : I beg to lay on the Table—

- (1) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :—
- (i) G.S.R. 2273 (Hindi Version) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 2730 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
- (iii) G.S.R. 2732, G.S.R. 2733 and G.S.R. 2734 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.

- (iv) G.S.R. 2751 (Hindi and English versions) published in Gazette of India dated the 13th December, 1969 together with an explanatory memorandum.

[Placed in Library. See No. LT-2484/69.]

- (2) A copy each of the following Notification (Hindi and English versions) under section 159 of Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(f) The Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1969, published in Notification No. G.S.R. 2749 in Gazette of India dated the 13th December, 1969.

(ii) The Customs and Central Excise Duties Export Drawback (General) Forty-third Amendment Rules, 1969, published in Notification No. G.S.R. 2750 in Gazette of India dated the 13th December, 1969.

[Placed in Library. See No. LT-2485/69.]

- (3) A copy of Notification No. G.S.R. 2752 (Hindi and English versions) published in Gazette of India dated the 10th December, 1969, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

[Placed in Library. See No. LT-2486/69.]

- (4) A copy of Notification No. R.B.I. 1 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 making certain amendment to the Reserve Bank of India (Note Refund) Rules, 1935, under proviso to section 28 of the Reserve Bank of India Act, 1934.

[Placed in Library. See No. LT-2487/69.]

PRESS CONSULTATIVE COMMITTEE RULES, 1969 AND MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES, 1969

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table :—